

**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

**CRWP-12562-2023 (O&M) with
CRWP-700-2024
CRWP-12578-2023
CRWP-786-2024
CRWP-793-2024
CRWP-797-2024
CRWP-810-2024
CRWP-811-2024**

KAJAL

.....PETITIONER

VERSUS

STATE OF HARYANA AND OTHERS

.....RESPONDENTS

Present: Ms. Amrita Garg, Advocate
for the petitioner (in CRWP-12562-2023).

Mr. Baljeet Nain, Advocate
for the petitioner (in CRWP-12578-2023).

Mr. Kuldeep Singh, Advocate and
Mr. Aman Kumar, Advocate
for the petitioners (in CRWP-700-2024).

Ms. Sukhveer Kaur, Advocate
for the petitioners (in CRWP-786-2024).

Mr. Inderjit Singh Brar, Advocate
for the petitioners (in CRWP-793-2024).

Mr. S.K. Choudhary, Advocate
for the petitioners (in CRWP-797-2024).

Mr. Ashish Bakshi, Advocate
for the petitioners (in CRWP-810-2024).

Mr. Chander Shekhar Singhal, Advocate
for the petitioners (in CRWP-811-2024).

Mr. Baldev Raj Mahajan, Advocate General, Haryana with
Mr. B.S. Virk, Sr. DAG, Haryana
for the respondent-State of Haryana.

Mr. Gurminder Singh, Advocate General, Punjab with
Mr. Ramdeep Partap Singh,
for the respondent-State of Punjab.

Mr. Anil Mehta, Senior Standing Counsel with
Mr. Himanshu Arora, Panel Counsel
for UT, Chandigarh.

Mr. Varun Issar, Senior Panel Counsel
for respondent-UIDAI.

Mr. Sanjay Jain, Legal Aid Counsel
for respondents No.4 and 5 (in CRWP-12562-2023).

In continuation of the order dated 23.01.2024, Mr. Gurminder Singh, learned Advocate General, Mr. Baldev Raj Mahajan, learned Advocate General, Haryana and Mr. Ail Mehta, learned Senior Standing Counsel, U.T., Chandigarh joined the proceedings to assist the Court and all in consensus in a positive set of mind and a progressive approach undertook to prepare a mechanism with the assurance that the same will be placed before this Court as a draft. The two States and Union Territory, Chandigarh showed openness for any suggestions if made by the Court to consider and for addressing the larger issue in public interest.

During the course of hearing, a preliminary discussion has taken place along with the assistance of Mr. Sanjay Jain, Amicus Curiae appointed by this Court, which revealed that each District may have a Nodal Officer who will ensure that a representation received in any of the Police Stations from a run-away couple either married, proposing to get married or willing to live in relationship will be addressed within a time frame to be the shortest possible and in case such grievance is not addressed by the entrusted officer of Police, he will be made accountable for the same. In addition thereto, Punjab, Haryana and U.T., Chandigarh promised to explore the feasibility of placing an Appellate Authority to adjudicate of any appeal by aggrieved party after redressal of the representation at the first instance. The

Court has suggested to examine the issue in a more wider prospective that the representations shall be disposed off/adjudicated by passing a reasoned speaking order and it is only thereafter an aggrieved party may invoke the jurisdiction of the appropriate Court of law as stipulated by the Criminal Procedure Code or any other law as applicable.

To work out the modalities for such mechanism, 7 to 10 days' time was sought by the learned Advocate General Punjab, Haryana and Senior Standing Counsel, U.T., Chandigarh.

Accordingly, to come up for further consideration on 14.02.2024.

A copy of this order be placed on the files of other connected matters.

29.01.2024

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(SANDEEP MOUDGIL)
JUDGE